

(2012) 02 SHI CK 0017
In the High Court Of Himachal Pradesh
Case No : CWP No. 3400 of 2011-D

Upendar Chona

APPELLANT

Vs

State of H.P.

RESPONDENT

Date of Decision : 28-02-2012

Acts Referred:

Citation : (2012) 02 SHI CK 0017

Hon'ble Judges : Rajiv Sharma, J

Bench : Single Bench

Judgement

Justice Rajiv Sharma, Judge

The petitioner is primarily aggrieved by the issuance of notice (Ex.P-4) dated 4th May, 2011. However, the petitioner till the filing of this petition had not filed any reply to the show cause notice. Mr. . . Neeraj K. Sharma, Learned Counsel for the petitioner submits that the reply to show cause notice has now been filed. Consequently, the present petition is disposed of with a direction to respondent No.2 to decide the matter by passing a speaking order within a period of four weeks after the receipt of a copy of this judgment. It is made clear that all the pleas raised in the reply by the petitioner shall be taken into consideration including whether the respondent No.2 had the jurisdiction/authority to issue the show cause notice. In case an adverse decision is taken against the petitioner, the same shall not be implemented for a period of four weeks to enable the petitioner to approach the competent Court of law. The pending application(s), if any, also stands disposed of. No costs.